

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 1363 OF 2024

IN THE MATTER OF:
ASHISH SINGH CHANDEL

..... APPLICANT

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENTS

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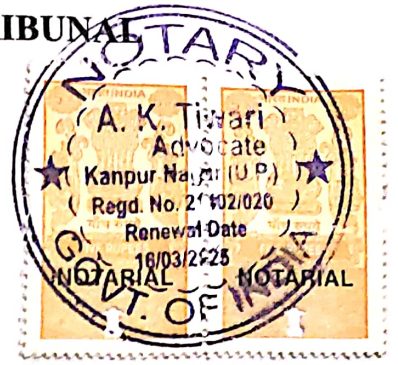
NEW DELHI
DATED: 22.02.2024



(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
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New Delhi-110001
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1363 of 2024



IN THE MATTER OF:

Ashish Singh Chandel

..... Applicant

Versus

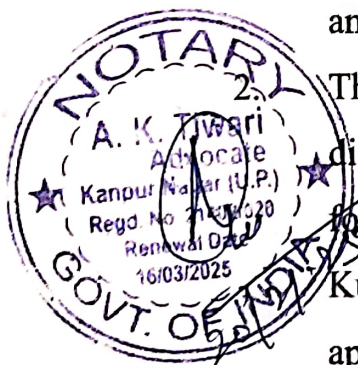
State of Uttar Pradesh

.....Respondent

**RESPONSE ON BEHALF OF THE RESPONDENT NO.-3, UTTAR
PRADESH POLLUTION CONTROL BOARD**

I, Amit Mishra, aged about 44 years, S/o Shri D.P. Mishra presently posted as the Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Kanpur, do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.



That the main issue in question in the present matter is improper disposal and recycling of Photovoltaic (PV) solar panels utilized for generating energy for irrigation in agricultural fields under the Kusum Yojna since 2019. By mean of this present application the applicant has highlighted regarding the gap in the life cycle management of damaged solar panels and has stated that these solar panels cannot be repaired and are required to be discarded as scrapped but there is a lack of proper disposal infrastructure which

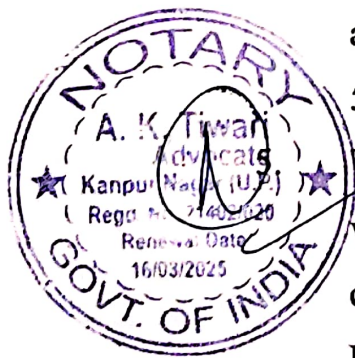
leads to burying of these panels in the agricultural field or sending them to landfills which adversely affects the soil quality.

3. That further it is stated that the applicant has raised three main issues which are as under:

- (i) Limited Scrap Value: scrap dealers only accept the aluminium, copper and glass components of PV Panels. The remaining materials, including polymers, silicon and other substances, are non-recyclable and must be sent to landfills.
- (ii) Environmental Hazard of Landfills: PV panels contain heavy metals like lead and cadmium, which could leach into soil and water causing long-term environmental damage.
- (iii) No Disposal infrastructure: There is no established mechanism for the safe disposal or recycling of damaged solar panels in the region.

4. That by considering the matter this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) vide its order dated 23.12.2024 has impleaded the UPPCB as Respondent No.-3 with direction to file its reply/response before this Hon'ble Tribunal by way of an affidavit and tagged the present matter with EA No. 04/2024 in OA No. 512/2018, Shailesh Singh versus State of UP and others.

That in compliance to direction passed by this Hon'ble Tribunal vide its order dated 23.12.2024 the officials of the UPPCB has carried out the inspection of the farm house of Applicant situated at Post-Sapai, Village-Machehala, Tehsil-Sadar, District-Kanpur in presence of the representatives of Applicant, namely Mr. Ashok Verma and Mr. Rajesha on 10.02.2024, regarding the same a telephonic conversation was also done by them. During inspection 10 nos. of solar panels (Photovoltaic Panel) and 01 number of



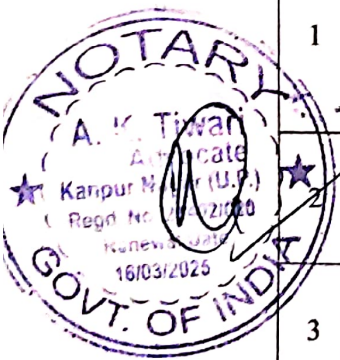
battery was found installed for use in the farm house, wherein solar panels are being used for submersible and night lighting in the farm house. A copy of the inspection report dated 10.02.2024 is being annexed and marked as **Annexure R3/1**.

6. That further in pursuance to the above inspection and observation the UPPCB vide its letter no. 2253/Sa-252/25 dated 10.02.2025 informed Mr. Ashish Singh Chandel that 04 E-waste recycler units are situated in District Kanpur Nagar, having Consent under The Water (Prevention and Control of Pollution) Act, 1974 and The Air (Prevention and Control of Pollution) Act, 1981 from UPPCB regarding recycling and disposal of solar panel (Photovoltaic Panel). At present 03 E-waste recycler units are operational. A copy of the letter dated 10.02.2025 is being annexed and marked as **Annexure R3/2**.

7. That the details of the E-Waste Recycler units are as follows:-

S. No.	Unit Name	Current Status (Operational/ Not Operational)	E-Waste Recycler Capacity	Status of validations CTO (Air/Water)	Status of E-Waste Authorization
1	M/s Sachin Enterprises, 123/751 Block T, 74, Pratapganj, Fazalganj Kanpur Nagar.	Operational	7.886 Mt/Day	Yes (Valid upto 31-12-2029)	Yes (Valid upto 27-10-2028)
2	M/s Khan Traders, B-5, Site-04 Panki Industrial Area, Kanpur Nagar.	Operational	24,000 MT./Month	Yes (Valid upto 31-03-2026)	Yes (Valid upto 13-10-2029)
3	M/s R Y Recyclers Pvt. Ltd., Chaubepur Kala, Bilhaur Kanpur Nagar.	Not Operational	15 MT/Day	Yes (Valid upto 31-03-2026)	No (Self Closed since dated 19.01.2024)
4	M/s Eco Traders, Near Ruma, Kanpur Nagar.	Operational	600 MT/Year.	Yes (Valid upto 31-07-2026)	Yes (Valid upto 14-01-2030)

A copy of CTO's and Authorization Certificate's to E-Waste Recycler units is being annexed and marked as **Annexure R3/3**.



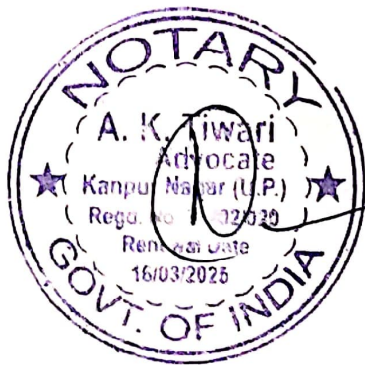
- 8. That the Annexure annexed to the present accompanying Affidavit are true copy of their respective originals.
- 9. That the present Action Taken Report on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.


DEPONENT

VERIFICATION:

Verified at Kanpur on this the 20th day of February, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.


DEPONENT



Sworn before me this day of 20th Feb 2025
 by Sri. Amit Mishra to whom the
 Contents of this affidavit have been
 read over and explained who is duly
 identified Sri. Amit Mishra

A.K. Tiwari (Advocate)
 Govt. Notary, Kanpur (U.P.)

21-25

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 1363, श्री आशीष सिंह चंदेल बनाम स्टेट ऑफ उ0प्र0 में पारित आदेश दिनांक 23.12.2024 के अनुपालन के सम्बन्ध में निरीक्षण आख्या:-

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-1363/2014 में उल्लिखित है कि आप द्वारा मा0 अधिकरण में सूचित किया गया है कि वर्ष 2019 में कुसुम योजना के तहत सिंचाई के लिए अपने खेत पर सोलर पैनल लगवाये हैं। स्थानीय विक्रेताओं से अनुरक्षण सेवायें चाहने पर आप द्वारा इंगित किया गया है कि क्षतिग्रस्त सोलर पैनलों (Photovoltaic Pannel) की मरम्मत नहीं की जा सकती है तथा आप द्वारा सोलर पैनलों (Photovoltaic Pannel) के उचित निपटान सम्बन्धी बुनियादी ढांचे की कमी से व्यथित हैं। उपरोक्त प्रश्नगत् प्रकरण के सम्बन्ध में अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 10.02.2025 को जनपद-कानपुर नगर के तहसील-सदर क्षेत्र के पोस्ट-सपई ग्राम-मचेहला में स्थित कृषि फार्म हाउस का निरीक्षण किया गया। निरीक्षण के समय कृषि फार्म हाउस में प्रतिनिधि के रूप में श्री अशोक वर्मा एवं श्री राजेशा उपस्थित थे। प्रश्नगत् स्थल पर श्री आशीष सिंह चंदेल उपस्थित नहीं थें। विस्तृत आख्या निम्नवत् है:-

1. कृषि फार्म हाउस ग्राम-मचेहला, पोस्ट-सपई, तहसील-सदर, जनपद-कानपुर नगर में स्थित है, जिसका अक्षांश 26.327093 व देशान्तर 80.19986 है। उक्त कृषि फार्म हाउस में खेतों की सिंचाई हेतु ट्यूबवेल स्थापित किया गया है। ट्यूबवेल को चलाने हेतु सोलर पैनल (Photovoltaic Pannel) की स्थापना कुसुम योजना के अन्तर्गत वर्ष-2019 से की गई थी। वर्तमान में ट्यूबवेल का संचालन विद्युत के माध्यम से किया जा रहा है तथा फार्म हाउस में सबमर्सिबल व प्रकाश हेतु सोलर पैनल का उपयोग किया जा रहा है।
2. निरीक्षण के समय फार्म हाउस के उपयोग हेतु 10 नग सोलर पैनल (Photovoltaic Pannel) एवं 01 नग बैटरी स्थापित पायी गयी तथा स्थल पर कोई भी सोलर पैनल क्षतिग्रस्त नहीं पाये गये। निरीक्षण के समय श्री आशीष सिंह चंदेल के दूरभाष नं0 9753760381 पर सम्पर्क किया गया। उनके द्वारा अवगत कराया गया कि कुछ समय पहले उनका एक सोलर पैनल खराब हो गया था, जिसको उनके द्वारा मरम्मत कराने का प्रयास किया गया, परन्तु उक्त सोलर पैनल का मरम्मत नहीं हो पाया। पैनल मरम्मत करने वाले मिस्त्री ने उनको बताया की अब इस पैनल का मरम्मत नहीं हो पायेगा। पैनल के समुचित निस्तारण एवं पुनर्चक्रण हेतु मुददा उठाया गया है। सोलर पैनल के समुचित निस्तारण की कमी है, जिसके कारण सोलर पैनल को कृषि क्षेत्र में दफन कर दिया जाता है, या उनको लैंडफिल में भेज दिया जाता है।
3. निरीक्षण के समय लिये गये जी0पी0एस0 फोटोग्राफ्स क्रमशः हैं :-



उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत।

(Signature)
10.02.25
(हरिषत शुक्ला)
जे0आर0एफ0

(Signature)
10.02.25
(फरेश कुमार)
सहा0 पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी महोदय,

(Signature)
10/02/2025



क्षेत्रीय कार्यालय : उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, कानपुर

REGIONAL OFFICE : UTTAR PRADESH POLLUTION CONTROL BOARD, KANPUR

दिनांक:- 10/02/2025

संदर्भ :- 2253/सा-252/25

मा0 एन0जी0टी0 प्रकरण

सेवा में,

श्री आशीष सिंह चन्देल,
पता :-
ग्राम-सपई, विधनू,
कानपुर नगर, उत्तर प्रदेश,
पिनकोड-209214।

वर्तमान पता :-

83, महाराणा प्रताप नगर, नियर चेतकपुरी,
ग्वालियर, मध्यप्रदेश,
पिनकोड-474009।

विषय:-जनपद कानपुर नगर में सोलर पैनल (Photovoltaic Pannel) पुनर्चक्रण और निपटान हेतु संचालित ई-वेस्ट रिसाइकलर के सम्बन्ध में सूचना।

महोदय,

उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-1363/2014 में उल्लिखित है कि आप द्वारा मा0 अधिकरण में सूचित किया गया है कि वर्ष 2019 में कुसुम योजना के तहत सिंचाई के लिए अपने खेत पर सोलर पैनल लगवाये हैं, आपके खेत निर्माण श्रमिकों द्वारा अनजाने में सोलर पैनल को गम्भीर नुकसान पहुँचाया। स्थानीय विक्रेताओं से अनुरक्षण सेवार्थें चाहने पर आप द्वारा इंगित किया गया है कि क्षतिग्रस्त सोलर पैनलों (Photovoltaic Pannel) की मरम्मत नहीं की जा सकती है तथा आप द्वारा सोलर पैनलों (Photovoltaic Pannel) के उचित निपटान सम्बन्धी बुनियादी ढांचे की कमी से व्यथित हैं।

उल्लिखित प्रकरण पर क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर नगर के प्राधिकृत अधिकारियों द्वारा दिनांक 10.02.2024 को जनपद-कानपुर नगर के तहसील-सदर क्षेत्र के पोस्ट-सपई ग्राम-मचेहला में स्थित आपके कृषि फार्म हाउस का निरीक्षण किया गया। निरीक्षण के समय आपके प्रतिनिधि के रूप में श्री अशोक वर्मा एवं श्री राजेशा उपस्थित थे, उनके द्वारा उपलब्ध आपके दूरभाष न0 9753760381 पर वार्ता भी की गई। निरीक्षण के समय फार्म हाउस के उपयोग हेतु 10 नग सोलर पैनल (Photovoltaic Pannel) एवं 01 नग बैटरी स्थापित पायी गयी, जिसमें फार्म हाउस में सबमर्सिबल व रात्रि प्रकाश हेतु सोलर पैनल का उपयोग किया जा रहा है।

उपरोक्त वर्णित तथ्यों के अनुक्रम में आपको अवगत कराना है कि जनपद कानपुर नगर में 04 ई-वेस्ट रिसाइकलर इकाईयों संचालित है, जो सोलर पैनल (Photovoltaic Pannel) एवं ई-वेस्ट अपशिष्ट के पुनर्चक्रण और निपटान हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति (जल/वायु) निर्गत है। यदि भविष्य में सोलर पैनल (Photovoltaic Pannel) क्षतिग्रस्त होने की स्थिति में सोलर पैनलों (Photovoltaic Pannel) के पुनर्चक्रण और निपटान हेतु निम्नांकित ई-वेस्ट रिसाइकलर इकाईयों से सम्पर्क किया जा सकता है।

1. मैसर्स सचिन इंटरप्राइजेज, 123/751 ब्लाक टी, 74, प्रतापगंज, फजलगंज कानपुर नगर।
2. मैसर्स खान ट्रेडर्स, बी-5, साइट-04 पनकी इण्डस्ट्रीयल एरिया, कानपुर नगर।
3. मैसर्स आर0वाई0 रिसाइकलर्स प्रा0लि0, चौबेपुर कला, बिल्हौर कानपुर नगर।
4. मैसर्स ईको ट्रेडर्स, नियर रूमा, कानपुर नगर।

भवदीय,

(ई0 अमित मिश्रा)
क्षेत्रीय अधिकारी

पत्रांक एवं दिनांक :-उपरोक्त।

प्रतिलिपि:-निम्नलिखित महोदयों को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. जिलाधिकारी, कानपुर नगर।
3. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :14/10/2024 To 13/10/2028

Category : RED

Application Id : 28085756

Ref No. - 220879/UPPCB/Kanpur Nagar(UPPCBRO)/CTE/KANPUR NAGAR/2024 **Dated:- 14/10/2024**

To ,

Shri SACHIN GUPTA

M/s SACHIN ENTERPRISES

123/751 Block T-74 PRATAP GANJ GADRIYANPURWA FAZAL GANJ NEAR

MAHALAXMI COLD STORAGE.,KANPUR NAGAR,

KANPUR NAGAR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 28085756 dated - 06/09/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
IT/Electric Waste	Metric Tonnes/Day	2.706
Electronic Waste	Metric Tonnes/Day	1.159

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Iron (MT/day)	1.7
Copper (MT/day)	0.5
Aluminium (MT/day)	0.8
Gold (MT/day)	0.000309
Silver (MT/day)	0.009
Brass (MT/day)	0.5
Plastic (MT/day)	0.5
Platinum (MT/day)	0.000409
Palladium (MT/day)	0.000409
Mercury (MT/day)	0.000209
Barium (MT/day)	0.000209
Lithium (MT/day)	0.000109
Tin (MT/day)	0.000109
Led (MT/day)	0.01
Cadmium (MT/day)	0.000409

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Reusable Products	Metric Tonnes/Day	3.0	3.0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	SUBMERSIBLE-2HP	1.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	1.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.5	500 Kg/Day Electric Base Induction Furnace

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 13/10/2028 to the Board.

4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This CTE is valid for Collection, Storage, Segregation, Dismantling refurbishing and recycling of IT/Electronic Waste-2.706 MT/day and Electronic Waste 1.159 MT/day.
2. Industry will install 01 Multi Purpose Shredder Machine, 01 Crusher Machine, 01 Cable Stripping Machine, 01 Separator, 02 Drill Machines, 01 PCB Recycling Plant, 01 CFL Recycling Machine, 01 PCB Components Recovery Machine, 01 CRT Tube Recycling Machine as proposed.
3. Industry shall make arrangement for treatment of domestic effluent through Septic Tank/soakpit.
4. Industry shall install Air Pollution Control System to achieve the emission standard prescribed under E(P) Act 1986.
5. E-Waste Material shall be stored under the covered shed.
6. Industry shall provide the acoustic enclosure and exhaust pipe as per norms to control emission from proposed D.G. Set of capacity 7.5 KVA.
7. Industry shall comply with the relevant Guidelines/SoP/Directions issued by CPCB from time to time.
8. Industry shall establish 3 meter high boundary wall around the premises.
9. Industry shall obtain necessary permission from Fire and Safety department.
10. Industry shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016
11. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. The industry shall develop proper green belt as per the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018.
13. Proponent shall comply with the provisions of E-Waste (Management) Rules, 2016.
14. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
15. Industry shall comply with the relevant provision of Environmental Laws.
16. The industry shall dispose the residual Hazardous waste through TSDF.
17. Industry shall install rain water harvesting system as per guidelines of ground water authority for recharging of ground water.
18. Industry is directed to obtain the consent under provisions of Water (Prevention and Control of Pollution) Act 1974 as amended, Air (Prevention and Control of Pollution) Act 1981 as amended before commissioning the production.
19. In the case of any change/enhancement of capacity or process, further prior permission shall be obtained from the Board.
20. The industry shall comply to the provisions of Construction & Demolition Rules, 2016.
21. Industry shall submit Bank Guarantee of Rupees Ten Thousand for ensuring the compliance of CTE conditions, in the prescribed format within 15 days, otherwise this CTE will be deemed automatically cancelled.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 14/11/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Rajendra Singh Digitally signed by
Rajendra Singh
Date: 2024.10.14
17:48:53 +05'30'
Superintendent, Environmental Officer (circle-2)

Dated:- 14/10/2024

Copy To -

Regional Officer, UPPCB, Kanpur Nagar for information and necessary action.

Rajendra Singh
Chief Environmental Officer (circle-2)
Digitally signed by
Rajendra Singh
Date: 2024.10.14
17:49:15 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28749195

224669/UPPCB/Kanpur Nagar(UPPCBRO)/CTO/both/KANPUR NAGAR/2024

Date: 13/01/2025

To,

M/s

SACHIN ENTERPRISES

123/751 Block T-74 PRATAP GANJ GADRIYANPURWA FAZAL GANJ NEAR MAHALAXMI COLD STORAGE.,KANPUR NAGAR,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **SACHIN ENTERPRISES** located at **123/751 Block T-74 PRATAP GANJ GADRIYANPURWA FAZAL GANJ NEAR MAHALAXMI COLD STORAGE.,KANPUR NAGAR,** . subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SACHIN ENTERPRISES** granted for the period from **10/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Iron	1.7	Metric Tonnes/Day
2	Gold	0.000309	Metric Tonnes/Day
3	Silver	0.009	Metric Tonnes/Day
4	Brass	0.5	Metric Tonnes/Day
5	Platinum	0.000409	Metric Tonnes/Day
6	Palladium	0.000409	Metric Tonnes/Day
7	Mercury	0.000209	Metric Tonnes/Day
8	Barium	0.000209	Metric Tonnes/Day
9	Lithium	0.000109	Metric Tonnes/Day
10	Tin	0.000109	Metric Tonnes/Day
11	Lead	0.01	Metric Tonnes/Day
12	Cadmium	0.000409	Metric Tonnes/Day
13	Plastic	0.5	Metric Tonnes/Day
14	Copper	0.5	Metric Tonnes/Day
15	Aluminium	0.8	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.5 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Furnace	Electricity	01	Particulate Matter	30 meter high stack and dust collector.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s SACHIN ENTERPRISES. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Lead bearing residue generated from Secondary production of lead (Sch-1, Cat-9.1)	Through TSDF	0.0002 MT/day
2	Ashes from the incineration of insulated copper wire Schedule I, Cat. 8.3	Through TSDF	0.001 MT/day
3	Process residue and wastes, Schedule I, Cat. 11.1	Through TSDF	0.12 MT/day
4	Process residue generated from Production of plastics Schedule I, Cat. 22.2	Through TSDF	0.03 MT/day
5	Process residue from production of zinc or lead or copper and other non-ferrous metals except aluminium Schedule I, Cat. 7.2	Through TSDF	0.1 MT/day

The authorization shall be in force and shall be valid upto 31/12/2029. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the

competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CCA is valid for Collection, Storage, Segregation, Dismantling refurbishing and recycling of IT/Electrical Waste (viz. PCB Board, CPU, Printer & it's Cartridges, UPS Batteries & other small Batteries, All type/ kind of Wires and Cables, Electrical & Electronics gadgets, machines, tool & tickers industrial and domestic Etc)-2.706 MT/day and Electronic Waste -1.159 MT/day.
2. Industry will use 01 Multi Purpose Shredder Machine, 01 Crusher Machine, 01 Cable Stripping Machine, 01 Separator, 02 Drill Machines, 01 PCB Recycling Plant, 01 CFL Recycling Machine, 01 PCB Components Recovery Machine, 01 CRT Tube Recycling Machine in the recycling process of E-Waste.
3. The industry must submit photographs of the Hazardous Waste display Board within one month to the Board.
4. Industry shall dispose the domestic effluent through Septic Tank/soakpit. No effluent will be discharged outside the premises.
5. The noise level and emission generated from D.G. Set shall be kept within the prescribed limit.
6. The industry shall ensure proper operation and maintenance of Air Pollution Control System installed at furnace in such a manner to meet the emission standards as prescribed under E(P) Act 1986.

7. The industry must comply with the conditions of CTE issued to the unit on 14.10.2024
8. Unit shall submit emission monitoring report of the Stacks of air polluting sources and ambient air monitoring done by MoEF&CC and UPPCB approved laboratory within 01 Month and on thereafter on quarterly basis to the Board.
9. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
10. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016 and Battery Rules 2001 as amended.
11. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
12. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
13. The industry shall establish Miyawaki forest inside the factory in sufficient area.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.
15. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8.
16. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
17. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
18. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
19. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
20. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
21. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
22. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
23. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely

handled.

24. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

25. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

26. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

27. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

28. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

29. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

30. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

31. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

ATULESH YADAV Digitally signed by ATULESH
YADAV
Date: 2025.01.24 19:59:05 +05'30'

Chief Environmental Officer Circle-2

Copy to:

Regional Officer, UPPCB, Kanpur Nagar with direction to send the compliance report of CCA conditions on quarterly basis to Head Office.

ATULESH YADAV Digitally signed by ATULESH
YADAV
Date: 2025.01.24 19:59:12 +05'30'

Chief Environmental Officer Circle-2



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



UTTAR PRADESH POLLUTION CONTROL BOARD

Authorization for Collection, Storage and Dismantling or Recycling of E-Waste

(Under rule 13(3)(VI) of e-Waste(Management) Rules, 2016)

Authorisation no:29712223EW17989435

date of issue : 28/01/2023

To
SACHIN ENTERPRISES
KANPUR NAGAR

1. M/s SACHIN ENTERPRISES is hereby granted Authorization as a collection cum dismantling/recycling facility for collection, storage and dismantling of e-waste at the premises situated at 123/751 Block T-74 PRATAP GANJ GADRIYANPURWA FAZAL GANJ NEAR MAHALAXMI COLD STORAGE.,KANPUR NAGAR,208012, KANPUR NAGAR
2. The Authorisation is granted for collection, storage and Dismantling/Recycling of E-waste 900 MT/Year.
3. The authorisation shall be valid for a period from 28/01/2023 to 27/01/2028.
4. The Authorisation is granted for collection of e-Waste in compliance of the provisions of Environment (Protection) Act, 1986 and E-Waste (Management) Rules, 2016 as amended from any source situated within the country. The authorisation shall not be treated exclusive right alone of the industry to collect e-Waste from above locations.
5. The authorisation is granted for collection, storage and dismantling/recycling of e-Waste as prescribed under schedule-I of e-Waste rules 2016.
6. The authorisation is subject to the conditions stipulated at Annexure-A and such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.



RAJENDRA
 SINGH

Digitally signed by
 RAJENDRA SINGH
 Date: 2023.02.21 07:53:52
 +05'30'

C.E.O.

U.P. Pollution Control Board

Dated: 28/01/2023

1. The e-waste collection centre shall comply with the provisions of the Environment(Protection) Act, 1986, and E-Waste (Management) Rules, 2016.
2. The application of this E-waste centre is processed on the basis of recommendation submitted by the concerned Regional Office of UPPCB and the information furnished by the applicant.
3. This authorization shall be produced for inspection at the request of an officer authorized by the Uttar Pradesh Pollution Control Board while storage, transport and dismantling of e-waste.
4. The person/ collection centre authorized shall not rent, lend, sell, transfer or otherwise transport the ewastes without obtaining prior permission of the Board.
5. Any unauthorized change in personnel, equipment, working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
6. It is the duty of the authorized person to take prior permission of the Board to close down the operations or activities of this E-waste collection, storage, dismantling and recycling unit.
7. An application for the renewal of this authorization shall be made, as laid down in sub-rule (VI) of rule 13(3), i.e. 120 days before the expiry of this authorization.
8. The collection centre shall provide / publish details such as address, telephone number/helpline number, e-mail, etc. of the collection centre to the general public.
9. The collection centre shall ensure that the E-waste collected by them is stored in a secured manner in the authorised premises till it is dismantled as per the guideline of CPCB in this regards.
10. The applicant shall take all necessary steps to avoid inconvenience to the neighbours.
11. The collection centre cum dismantling shall ensure that the collected waste is not stored for more than 180 days. The collection centre shall not collect any waste other than E-waste as mentioned at Schedule-I.
12. The collection cum dismantling centre shall ensure that no damage is being caused to the environment during storage and dismantling of E-waste.
13. The collection centre cum dismantling shall preferably segregate E-waste into categories of IT & TE and Consumer electrical and electronics and shall store it in suitable racks / containers / bins. Height of the containers should be limited to 7 feet. Containers of appropriate size and shape shall be used for segregation of e-waste items to facilitate effective handling operations.



[Handwritten signature]

accordance with the procedure under sub-rule (3) of rule 13;

- (3) The unit will ensure that no damage is caused to the environment during storage and transportation of e-waste;
- (4) The unit will ensure that the refurbishing processes do not have any adverse effect on the health and the environment;
- (5) The unit will ensure that dismantled e-waste are segregated and sent to the authorised recycling facilities for recovery of materials;
- (6) The unit will ensure that non-recyclable or non-recoverable components are sent to authorised treatment storage and disposal facilities;
- (7) The unit will maintain record of e-waste collected, dismantled and sent to authorised recycler in Form-2 and make such record available for scrutiny by the Central Pollution Control Board or the concerned State Pollution Control Board;
- (8) The unit will file a return in Form-3, to the concerned State Pollution Control Board as the case may be, on or before 30th day of June following the financial year to which that return relates;
- (9) The unit will not process any e-waste for recovery or refining of materials, unless he is authorised with concerned State Pollution Control Board as a recycler for refining and recovery of materials;
- (10) The unit will ensure the operation and maintenance of E-waste Collection/ Transportation /Segregation facility strictly as per the guidelines formulated by Central Pollution Control Board in this regard.

Copy To:

Regional Officer, UPPCB, Kanpur Nagar for information and necessary action please.



**RAJENDRA
SINGH**

Digitally signed by
RAJENDRA SINGH
Date: 2023.02.21
07:54:10 +05'30'

C.E.O.

U.P. Pollution Control Board

Dated 28/01/2023



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 29/07/2021

**Ref No. - 132324/UPPCB/Kanpur
 Nagar(UPPCBRO)/CTO/air/KANPUR NAGAR/2021**

To ,

**Shri MAHI BULLAH
 M/s KHAN TRADERS
 B-5, PANKI INDUSTRIAL AREA, PANKI SITE-4, ,KANPUR NAGAR,
 KANPUR NAGAR**

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
 to M/s. KHAN TRADERS**

Dated : 29/07/2021

Reference Application No. 12912377

1. With reference to the application for consent for emission of air pollutants from the plant of M/s KHAN TRADERS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 29/07/2021 to 31/03/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
 This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Digitally signed by DR
 DR ANIL KUMAR ANIL KUMAR MATHUR
 MATHUR Date: 2021.07.29
 18:02:35 +05'30'

**Regional Officer,
 Kanpur Nagar**

**Enclosed : As above
 (condition of consent):**

Copy to: CEO-2, U.P.Pollution Control Board, TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010.

Digitally signed by DR
 DR ANIL KUMAR ANIL KUMAR MATHUR
 MATHUR Date: 2021.07.29
 18:02:57 +05'30'

**Regional Officer,
 Kanpur Nagar**

U.P. Pollution Control Board

Dated : 29/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Empty drum barrels, Paint empty containers, transformer, aluminium, copper cable, Brass Zinc, Nickel Dross, Precious Metals like Gold, Silver, Platinum, Palladium, Rhodium, x-ray film, catalyst from sludge through dust & liquid residue-24000 MT/Month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent for M/S KHAN TRADERS, B-5, PANKI INDUSTRIAL AREA, PANKI SITE-4, KANPUR NAGAR is valid for trading of Empty drum barrels, Paint empty containers, transformer, aluminium, copper cable, Brass Zinc, Nickel Dross, Precious Metals like Gold, Silver, Platinum, Palladium, Rhodium, x-ray film, catalyst from sludge through dust & liquid residue-24000 MT/Month.

2. Manufacturing process is strictly prohibited.

3. Unit have not installed DG set. Industry will have to take prior permission from the Board in any type of expansion in air pollution sources in the unit. Complaint against unit, if lodged, this consent will be revoked.

4. Rain water harvesting and ground recharging pit shall operated as per CGWA guideline. Design details to be submitted within a month from the date of issue.

5. Time bound program shall be submitted for development of green belt within a month from the date of issue.

6. Unit shall maintain/develop green belt as much as possible and plantation should be done as per guidance of Social Forestry Department.

7. Unit shall comply with the relevant provisions of Environmental Laws.

8. Unit will have to pay to the Board balance of fee if any not paid earlier.

9. Board reserves the right to review the CTO order in case of non compliance of aforesaid conditions.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
DR ANIL KUMAR MATHUR
MATHUR
Digitally signed by DR
ANIL KUMAR MATHUR
Date: 2021.07.29
18:03:31 +05:30'
Regional Officer,
Kanpur Nagar



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 132323/UPPCB/Kanpur
Nagar(UPPCBRO)/CTO/water/KANPUR
NAGAR/2021

Dated : 29/07/2021

To ,

Shri MAHI BULLAH
M/s KHAN TRADERS
B-5, PANKI INDUSTRIAL AREA, PANKI SITE-4, KANPUR NAGAR,
KANPUR NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. KHAN TRADERS

Reference Application No :12912239

Dated :29/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. KHAN TRADERS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
 2. This consent is valid for the period from 29/07/2021 to 31/03/2026 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

DR ANIL KUMAR MATHUR
Digitally signed by DR
ANIL KUMAR MATHUR
Date: 2021.07.29
18:04:27 +05'30'
Regional Officer,
Kanpur Nagar

Enclosed : As above
(condition of consent):

Copy to: CEO-2, U.P.Pollution Control Board, TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010.

DR ANIL KUMAR MATHUR
Digitally signed by DR
ANIL KUMAR MATHUR
Date: 2021.07.29
18:04:58 +05'30'
Regional Officer,
Kanpur Nagar

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.KHAN TRADERS vide

Dated : 29/07/2021

Consent Order No. 12912239/ Water

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Empty drum barrels, Paint empty containers, transformer, aluminium, copper cable, Brass Zinc, Nickel Dross, Precious Metals like Gold, Silver, Platinum, Palladium, Rhodium, x-ray film, catalyst from sludge through dust & liquid residue-24000 MT/Month.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	0.8 KLD Through Drain	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L
5	Quantity of Discharge	0.8 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	Zero

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent for M/S KHAN TRADERS, B-5, PANKI INDUSTRIAL AREA, PANKI SITE-4 KANPUR NAGAR is valid for trading of Empty drum barrels, Paint empty containers, transformer aluminium, copper cable, Brass Zinc, Nickel Dross, Precious Metals like Gold, Silver, Platinum, Palladium, Rhodium, x-ray film, catalyst from sludge through dust & liquid residue-24000 MT/Month.
2. Manufacturing process is strictly prohibited.
3. Domestic effluent shall be discharged after treatment through septic tank/soakpit.
4. Rain water harvesting and ground recharging pit shall operated as per CGWA guideline. Design details to be submitted within a month from the date of issue.
5. Unit shall submit the permission of CGWA for withdrawal of ground water.
10. Unit shall maintain/develop green belt as much as possible and plantation should be done as per guidance of Social Forestry Department.
6. Unit shall comply with the relevant provisions of Environmental Laws.
7. Unit will have to pay to the Board balance of fee if any not paid earlier.
8. Board reserves the right to review the CTO order in case of non compliance of aforesaid conditions.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

DR ANIL KUMAR Digitally signed by DR
ANIL KUMAR MATHUR
MATHUR DATE: 2021.07.29 18:05:33
+05:30'

**Regional Officer,
Kanpur Nagar**



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Category : RED

Application Id : 27962382

Ref. No : 25851/UPPCB/Kanpur Nagar(UPPCBRO)/HWM/KANPUR NAGAR/2024

Dated :14/10/2024

To,

M/s KHAN TRADERS

B-5, PANKI INDUSTRIAL AREA, SITE-4, KANPUR

Tehsil :Bilhaur

District :KANPUR NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 25851 and 14/10/2024 .
2. Reference of application (No. and date) 27962382 and 03/09/2024 .
3. Mr MOHD UMAR of M/s KHAN TRADERS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at B-5, PANKI INDUSTRIAL AREA, SITE-4, KANPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Empty Barrels/Containers (Schedule-I, Sr. No. 33.1)	Collection, Reception, Storage, Transportation, Treatment and Selling to re-users.	40000 Empty Barrels/Containers/month
2	Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers (Schedule-1, Sr. No. 34.2)	Through TSDF	5.0 Ton/Annum

1. The authorization shall be valid for a period of 13/10/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. An application for the renewal of an authorization shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
5. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.

6. The authorized person shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

7. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

8. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule – 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

9. You are directed to install display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

10. It is the mandatory duty of the authorized person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

11. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

12. An ETP sludge/salt test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

13. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

14. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

15. You shall have the valid membership of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad and M/s Sheetla Waste Management, Sikandrabad for oily waste and paint sludge only.

16. You are required to store the hazardous waste safely and send it to TSDF/incinerator within stipulated time period.

17. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

**Rajendra
Singh** Digitally signed by
(Authorized Signatory)
Date: 2024.10.15
10:10:11 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :02/04/2022 To 01/04/2027

Ref No. - 151909/UPPCB/Kanpur Nagar(UPPCBRO)/CTE/KANPUR Dated:- 02/04/2022
NAGAR/2022

To ,

Shri YOGESH SAXENA
M/s R Y RECYCLERS PVT LTD
R Y RECYCLERS PVT LTD, CHAUBEPUR KALAN, BILHAUR, KANPUR-
NAGAR,KANPUR NAGAR,209206
KANPUR NAGAR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 15384800 dated - 25/02/2022. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
EWASTE	Metric Tonnes/Day	15

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
DISMANTLING/RECYCLING OF E-WASTE- 15 MT/Day	450

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	15	15

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	BOREWELL	6.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	4.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	100	IN ELECTRIC FURNACE
Diesel	0.05	For DG set 62.5 KVA

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.

3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 01/04/2027 to the Board.

4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.

5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.

6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This CTE for M/S R Y RECYCLERS PVT LTD, CHAUBEPUR KALAN, BILHAUR, KANPUR-NAGAR is valid for DISMANTLING/RECYCLING OF E-WASTE-15 MT/Day.
2. Water shall be used in domestic process. Domestic effluent shall be disposed through septic tank/soakpit & will not be discharged outside the premises.
3. This CTE is valid for the proposed installed air pollution sources as DG sets 62.5 KVA with canopy & height of stack attached to DG set as per Board's norms.
4. Industry shall to be taken prior permission from the Board in any type of expansion in air/water pollution sources.
5. Rain water harvesting and ground recharging pit must be proposed during construction of industry.
6. This CTE shall not restrict the industry from obtaining the permission/clearances from other concerned authorities.
7. The CTE is being granted from the view of Environmental Evaluation. The unit shall seek all the necessary permission/clearances from the concerned authorities before commencement of construction work.
8. The NOC for withdrawal of ground water shall be obtained from Central Ground Water Authority and submit to the Board.
9. Industry shall maintain/develop green belt as much as possible and plantation should be done as per guidance of Social Forestry Department.
10. Industry shall comply with the relevant provisions of Environmental Laws.
11. The industry will have to pay to the Board balance of fee if any if not pay earlier.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 02/05/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

DR ANIL KUMAR
MATHUR

Digitally signed by DR ANIL
KUMAR MATHUR
Date: 2022.04.02 15:10:24
+05'30'

**Regional Officer,
Kanpur Nagar**

Dated:- 02/04/2022

Copy To -

CEO-2, U.P. Pollution Control Board, TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010.

DR ANIL KUMAR
MATHUR
Regional Officer,
Kanpur Nagar

Digitally signed by DR ANIL
KUMAR MATHUR
Date: 2022.04.02 15:10:52
+05'30'



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

154722/UPPCB/Kanpur Nagar(UPPCBRO)/CTO/both/KANPUR NAGAR/2022 Date: 03/05/2022

To,
 M/s
 R Y RECYCLERS PVT LTD
 R Y RECYCLERS PVT LTD, CHAUBEPUR KALAN, BILHAUR, KANPUR-NAGAR, KANPUR
 NAGAR, 209206

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-15900398 Date-03/05/2022

CCA is hereby granted to R Y RECYCLERS PVT LTD located at R Y RECYCLERS PVT LTD, CHAUBEPUR KALAN, BILHAUR, KANPUR-NAGAR, KANPUR NAGAR, 209206. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA R Y RECYCLERS PVT LTD granted for the period from 03/05/2022 to 31/03/2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values 95.00 Lakhs

S No	Product	Quantity	Unit
1	DISMANTLING & RECYCLING OF E-WASTE-15 MT/DAY	15	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	4.0 KLD	Septic Tank

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG set 62.5 KVA with canopy	HSD as per requirement	1	Particulate Matter	As per Board Standard
2	DG set 62.5 KVA with canopy	HSD as per requirement	1	Sulphur Dioxide	As per Board Standard
3	DG set 62.5 KVA with canopy	HSD as per requirement	1	Oxides of Nitrogen	As per Board Standard

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per Board Standard
2	1	Sulphur Dioxide	As per Board Standard
3	1	Oxides of Nitrogen	As per Board Standard
4	1	Quantity of Emission	As per Board Standard

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Regional Officer,

Kanpur Nagar
DR ANIL KUMAR MATHUR
Digitally signed by DR ANIL KUMAR MATHUR
Date: 2022.05.04 17:06:29 +05'30'

Copy to:

CEO-2, U.P. Pollution Control Board, TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010.

Regional Officer,

Kanpur Nagar
DR ANIL KUMAR MATHUR
Digitally signed by DR ANIL KUMAR MATHUR
Date: 2022.05.04 17:07:23 +05'30'

Annexure

Specific Conditions

1. This consent for M/S R Y RECYCLERS PVT LTD, CHAUBEPUR KALAN, BILHAUR, KANPUR NAGAR is valid for production of DISMANTLING & RECYCLING OF E-WASTE-15 MT/DAY.
2. Manufacture of any other product is strictly prohibited.
3. This consent is valid for present installed air pollution sources. Industry will have to take prior permission from the Board in any type of expansion in air pollution sources in the unit. Complaint against unit, if

lodged, this consent will be revoked.

4. Stack attached to the DG set shall be as according to guidelines.
5. Operation of DG set shall be maintained as per Board Norms.
6. Complaint against unit, if lodged, this consent will be revoked.
7. Sound analysis report of air pollution sources will be produced in this office periodically through a Laboratory recognized by the Board.
8. Domestic effluent shall be discharged after treatment through septic tank/soakpit.
9. Rain water harvesting and ground recharging pit shall have operated as per CGWA guideline. Design details to be submitted within a month from the date of issue.
10. Industry shall submit the permission of CGWA for withdrawal of ground water.
11. Industry shall maintain/develop green belt as much as possible and plantation should be done as per guidance of Social Forestry Department.
12. Industry shall comply with the relevant provisions of Environmental Laws.
13. The industry will have to pay to the Board balance of fee if any not paid earlier.
14. Board reserves the right to review the CTO order in case of non-compliance of aforesaid conditions.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating $\frac{1}{2}$ Danger $\frac{1}{2}$ and $\frac{1}{2}$ Hazardous $\frac{1}{2}$ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

DR ANIL KUMAR
MATHUR

Digitally signed by DR ANIL
KUMAR MATHUR
Date: 2022.05.04 17:08:11
+05'30'

**Regional Officer,
Kanpur Nagar**



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 148870/UPPCB/Kanpur
Nagar(UPPCBRO)/CTO/air/KANPUR NAGAR/2022

Dated : 10/02/2022

To ,

Shri HARI OM SHARAN DWIVEDI
 M/s ECO TRADER
 plot - 454, Rooma, Kanpur,KANPUR NAGAR,208008
 KANPUR NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. ECO TRADER

Dated : 10/02/2022

Reference Application No. 14921421

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ECO TRADER. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 10/02/2022 to 31/07/2026 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
 Digitally signed by DR ANIL KUMAR ANIL KUMAR MATHUR
 DR ANIL KUMAR ANIL KUMAR MATHUR
 MATHUR Date: 2022.02.10 13:53:13
 +0530
Regional Officer,
Kanpur Nagar

Enclosed : As above
(condition of consent):

Copy to: CEO-2, U.P. Pollution Control Board, TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Digitally signed by DR ANIL KUMAR ANIL KUMAR MATHUR
 DR ANIL KUMAR ANIL KUMAR MATHUR
 MATHUR Date: 2022.02.10 13:53:35
 +0530
Regional Officer,
Kanpur Nagar

U.P. Pollution Control Board

Dated : 10/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Trading of M.S. and Plastic Empty Drums (Collection, Storage, Transportation, and after cleaning and repairing Sold to Recyclers)-600 MT/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent for M/S ECO TRADER, plot - 454, Rooma, Kanpur, is valid for Trading of M.S. and Plastic Empty Drums (Collection, Storage, Transportation, and after cleaning and repairing Sold to Recyclers)-600 MT/Year.
2. Manufacture of any other product is strictly prohibited.
3. Industry have not installed DG set. Industry will have to take prior permission from the Board in any type of expansion in air pollution sources in the unit. Complaint against unit, if lodged, this consent will be revoked.
4. Rain water harvesting and ground recharging pit shall operate as per CGWA guideline. Design details to be submitted within a month from the date of issue.
5. Time bound program shall be submitted for development of green belt within a month from the date of issue.
6. Industry shall maintain/develop green belt as much as possible and plantation should be done as per guidance of Social Forestry Department.
7. Industry shall comply with the relevant provisions of Environmental Laws.
8. The industry will have to pay to the Board balance of fee if any not paid earlier.
9. Board reserves the right to review the CTO order in case of non-compliance of aforesaid conditions.

DR ANIL KUMAR MATHUR
MATHUR

Digitally signed by DR
ANIL KUMAR MATHUR
Date: 2022.02.10 13:54:14
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Regional Officer,
Kanpur Nagar



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 10/02/2022

Ref No. - 148866/UPPCB/Kanpur
 Nagar(UPPCBRO)/CTO/water/KANPUR
 NAGAR/2022

To ,

Shri HARI OM SHARAN DWIVEDI
 M/s ECO TRADER
 plot - 454, Rooma, Kanpur, KANPUR NAGAR, 208008
 KANPUR NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
 (as amended) for discharge of effluent to M/s. ECO TRADER

Dated :10/02/2022

Reference Application No :14921287

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. ECO TRADER is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
 2. This consent is valid for the period from 10/02/2022 to 31/07/2026 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
 DR ANIL KUMAR MATHUR
 MATHUR
 Regional Officer,
 Kanpur Nagar

Digitally signed by DR
 ANIL KUMAR MATHUR
 Date: 2022.02.10 13:55:01
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Enclosed : As above
 (condition of consent):

Copy to: CEO-2, U.P. Pollution Control Board, TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

DR ANIL KUMAR MATHUR
 MATHUR
 Regional Officer,
 Kanpur Nagar

Digitally signed by DR
 ANIL KUMAR MATHUR
 Date: 2022.02.10
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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.ECO TRADER vide

Dated : 10/02/2022

Consent Order No. 14921287/ Water

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Trading of M.S. and Plastic Empty Drums (Collection, Storage, Transportation, and after cleaning and repairing Sold to Recyclers)-600 MT/Year.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	0.5 KLD	Septic Tank

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L
5	Quantity of Discharge	0.5 KLD

- (b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	Zero

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent for M/S ECO TRADER, plot - 454, Rooma, Kanpur, is valid for Trading of M.S. and Plastic Empty Drums (Collection, Storage, Transportation, and after cleaning and repairing Sold to Recyclers)-600 MT/Year.
2. Manufacture of any other product is strictly prohibited.
3. Domestic effluent shall be discharged after treatment through septic tank/soakpit.
4. Rain water harvesting and ground recharging pit shall have operated as per CGWA guideline. Design details to be submitted within a month from the date of issue.
5. Industry shall submit the permission of CGWA for withdrawal of ground water.
6. Industry shall maintain/develop green belt as much as possible and plantation should be done as per guidance of Social Forestry Department.
7. Industry shall comply with the relevant provisions of Environmental Laws.
8. The industry will have to pay to the Board balance of fee if any not paid earlier.
9. Board reserves the right to review the CTO order in case of non compliance of aforesaid conditions.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
DR ANIL KUMAR MATHUR Digitally signed by DR
ANIL KUMAR MATHUR
Date: 2022.02.10 13:56:10
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**Regional Officer,
Kanpur Nagar**



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Category : RED

Application Id : 28846589

Ref. No : 26355/UPPCB/Kanpur Nagar(UPPCBRO)/HWM/KANPUR NAGAR/2024

Dated :14/01/2025

To,

M/s ECO TRADER

plot - 454, Rooma, Kanpur, KANPUR NAGAR, 208008

Tehsil : Kanpur

District : KANPUR NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 26355 and 14/01/2025 .
2. Reference of application (No. and date) 28846589 and 02/11/2024 .
3. Mr HARI OM SHARAN DWIVEDI of M/s ECO TRADER is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Plot - 454, Rooma, Kanpur, .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Empty MS Drums, Plastic Drums, containers (Sch-1 Cat-33.1)	Collection, Storage, Transportation, Repair, Process, Resale	600 MT/Annum
2	Sludge from treatment of waste water arising out of cleaning/disposal of Barrels/containers (Sch-1, Cat-33.2)	Through TSDF	1.0 MT/Annum

1. The authorization shall be valid for a period of 14/01/2030 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. An application for the renewal of an authorization shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter

and should also maintain records on Form 3 and present it to Board's inspecting officials.

5. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
6. The authorized person shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
7. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
8. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule – 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
9. You are directed to install display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
10. It is the mandatory duty of the authorized person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
11. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
12. An ETP sludge/salt test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
13. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
14. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
15. You shall have the valid membership of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad and M/s Sheetla Waste Management, Sikandrabad for oily waste and paint sludge only.
16. You are required to store the hazardous waste safely and send it to TSDF/incinerator within stipulated time period.
17. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

(Authorized Signatory)

ATULESH YADAV Digitally signed by ATULESH YADAV
Date: 2025.01.24 21:56:09 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To Regional Officer, Kanpur Nagar for information and necessary action .

ATULESH YADAV Digitally signed by ATULESH YADAV
Date: 2025.01.24 21:56:21 +05'30'
CEO/EE, I/C Circle_____